

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad this Tuesday, the 09<sup>th</sup> day of September, 2021

**Original Application No. 330/00663/2021**

**Hon'ble Ms. Pratima K Gupta, Member (Judicial)**

Pawan Kumar Malhotra, aged about 67 yrs, Son of Late Shri G. R. Malhotra Resident of C32/14-5/B-1, Annapurna Nagar Colony, Vidyapeeth Road, District Varanasi-221002.

. . .Applicant

**By Advocate : Shri Virendra Nath Upadhyay**

**V E R S U S**

1. Union of India Ministry of Women and Child Development, Government of India, New Delhi through its Secretary.
2. The Chairperson, Central Social Welfare Board, B-12, Qutab Institutional Area, New Delhi-110016.
3. The Executive Director, Central Social Welfare Board, B-12, Qutab Institutional Area, South of IIT, New Delhi-110016.

. . .Respondents

**By Adv: Shri Chakrapani Vatsyayan**

**O R D E R**

**By Hon'ble Ms. Pratima K Gupta, Member (Judicial)**

Shri Virendra Nath Upadhyay, learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel for the respondents, who has appeared on advance notice, both are present in Court.

2. Heard learned counsel for the parties on admission and perused the record.
3. This OA has been filed by the applicant for direction to the respondent authorities, particularly respondent No. 3, for release of payment of Rs

3,20,000/- towards DCRG (Death cum Retirement Gratuity) to the applicant with 12% interest.

4. Learned counsel for the respondents, relying on page 24, Annexure-A-3, states that the amount has not been released against the Kumbh Mela advance taken by the applicant is yet to be settled on account of Madhya Pradesh State Board. He further states that Madhya Pradesh State Board is the necessary party and thus, the application is liable to be dismissed for want of necessary party.

5. However, at this stage, learned counsel for the applicant states that he would be satisfied if his representation dated 15.07.2021 and 02.08.2021 (Annexure-A-6) are disposed of with reasoned and speaking order.

6. Without getting into the merits of the case and in view of the limited prayer made by the applicant that the representations may be decided, it is hereby directed that the representations dated 15.07.2021 and 02.08.2021(Annexure-A-6) may be disposed of by the respondent No. 3 by passing a reasoned and speaking within 8 weeks from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

7. With this direction, the OA is disposed off at the admission stage itself. No order as to costs.

(Pratima K Gupta)  
Member(Judicial)

RKM/